## BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY APPELLATE JURISDICTION

Appeal No. 49 of 2007

## Dated: 21st May, 2007

Coram:	Coram: Hon'ble Mr. A. A. Khan, Technical Member Hon'ble Mrs. Justice Manju Goel, Judicial Member		
Maharashtra State Electricity Distribution Co. Ltd Appellant Versus Maharashtra Electricity Regulatory Commission Respondent			
For the appellant : with		:	Mr. Vikas Singh, Sr. Advocate Mr. Ravi Prakash, Advocate along Mr. Sanjeev Kumar, Adv.
For the res	pondents	:	Mr. Jayant Bhushan, Sr. Adv. Mr. Buddy A. Ranganadhan, Adv. with Mr. Arijit Maitra, Advocate

## ORDER

Appeal No. 46 of 2007 seeking similar relief has been disposed of today with the following direction:

(W)e dispose of the appeal by directing the respondents to allow a fresh opportunity to the appellant to explain technical and commercial impact of the project proposal with economic advantage and justify the entire project in question and in case the respondent is satisfied, it may appropriately revise the impugned sanction orders.

The present appeal is disposed of in the same terms.

( Mrs. Justice Manju Goel ) Khan ) Judicial Member Member ( Mr. A. A.

Technical